

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

(101)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04-01-2022 AT 10:30 A.M THROUGH
VIDEO CONFERENCING:

PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL))

APPLICATION NUMBER : IA(IBC)/01/CHE/2022

PETITION NUMBER : IBA/480/2020

NAME OF THE PETITIONER : Ingram Micro India Pvt Ltd

NAME OF THE RESPONDENTS : Lookman Electroplast Industries Ltd

UNDER SECTION : Sec 12A of IBC 2016

ORDER

Ld. Counsel Mr. Mayan H. Jain for the IRP is represented by Ld. Counsel Mr. T. K. Bhaskar. Also, Ld. IRP Ms. Asha Rathod is present.

Ld. Counsel Mr. Kedar Wagle for the Applicant/Operational Creditor (M/s. Ingram Micro India Pvt Ltd) is present.

This application has been filed for the purpose of withdrawal of the Corporate Insolvency Resolution Process (CIRP) as against the Corporate Debtor under Section 12A r/w Regulation 30A (1) (a) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016, r/w Rule 11 of NCLT Rules, 2016.

The Counsel for the IRP states that the full amount due to the Operational Creditor has been paid. The fee payable to the Interim Resolution Professional has also been paid.

The IRP is directed to hand over the books and records to the Corporate Debtor. Accordingly, this IA(IBC)/01/CHE/2022 stands **closed**.

The Registry is directed to upload this order immediately.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

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-Sd-
Justice (Retd.) S. RAMATHILAGAM
MEMBER (JUDICIAL)